

and the question of financial assistance to be provided will be arrived at only after finalisation of Project proposals.

Charging of Extra Fares by Taxis and Three Wheelers

5234. SHRI K. S. VEERABHADRAPPA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government has received complaints that some Taxis and Three-Wheelers are charging extra fares from the public w.e.f. from 28th February, 79 due to the rise in the price of petrol and lubricants; and

(b) if so, the reaction of Government thereon?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) and (b). Yes, Sir. Directorate of Transport Delhi Administration has received 8 complaints against Auto-Rickshaws and 4 against Taxis for charging extra fares w.e.f. 28-2-79 to date. Show cause notices were issued to the owners/drivers of these vehicles. Licences of 2 Auto-Rickshaws drivers have been suspended.

Commercial Clerks at Railway Station

5235. DR. LAXMINARAYAN PANDEYA: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that Commercial Clerks working at Railway Stations independently on goods, Booking and Parcel Offices face direct responsibilities and risks and multifarious commercial performance and instantaneous public dealing unlike the ministerial staff;

(b) if not, whether commercial clerks are granted all the privileges like ministerial staff; and

(c) measures undertaken by Government to distinguish them from office clerks in offices and secretariat in regard to:—

(i) redesignating them; and

(ii) reconsidering the revision of their pay structures on merits and commensurate with their duties and responsibilities?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) (a) The category of Commercial Clerks works at the goods and coaching booking offices at the railway stations. There are 6 levels of Commercial Clerks and they are posted at different stations having regard to the worth of charge. In the discharges of their duties, they come in contact with public. The bulk of the ministerial staff works in the administrative office.

(b) Unlike the Ministerial staff, Commercial Clerks work according to the roster duty. As such, their privileges are not identical with those of the ministerial staff.

(c) (i) The category of Commercial Clerks is distinct from Office Clerks and the present designation is considered to be appropriate with reference to their duties.

(ii) The Third Pay Commission after taking into consideration certain special features of their work such as handling of cash, contract with public etc., observed that the relative duties of the Commercial Clerks and the Clerks in the administrative offices in various grades are on the whole, of the same level of responsibility as those of office Clerks in corresponding grades. Accordingly, the scales of pay recommended by the Third Pay Commission have been allotted to this category. The Third Pay Commission, however, gave a